

Drinking Water Supply Schemes in Kerala with Foreign Collaboration

2571. SHRI V.S. VJAYARAGHAVAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any major drinking water supply scheme with foreign collaboration has been submitted by the Government of Kerala and is pending with the Union Government; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The Govt. of Kerala has recently submitted a preliminary project report on the Kerala Urban Development Project at an estimated cost of Rs. 316.5 crores for posing for World Bank assistance. The proposal envisages urban infrastructure development, traffic and transportation and water supply in the cities of Kochi, Kozhikode, and Thiruvananthapuram.

As there is already an on-going Kerala Water Supply Project which is under extension and re-structuring, the question of further water supply components under the new scheme has been referred to the State Government for reconsideration, before the project in its present form is posed for World Bank Assistance.

[*Translation*]

Pollution caused by steel Plants in Maharashtra

2572. SHRI VILASRAO NAG-NATHRAO GUNDEWAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there is any plan to control pollution caused by various steel plants in Maharashtra;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) and (b). Yes, Sir. The following steps have been taken to control pollution caused by various steel plants in Maharashtra :

- (i) The Bombay Metropolitan Region and industrial areas of Tarapur, Roha and Patalganga have been declared as 'Air Pollution Control Area' under Section 19(1) of Air (Prevention and Control of Pollution) Act, 1981. The Iron and Steel Industrial Units in Maharashtra have been given time-bound programme for air pollution control and they have been directed to comply with the prescribed standards by 31.12.91;
 - (ii) Effluent and emission standards have been prescribed under the Environment (Protection) Act, 1986;
 - (iii) Network of ambient air quality and ambient water quality monitoring stations have been set up;
 - (iv) Environmental guidelines have been evolved for siting and operation of industries.
- (c) Does not arise.